

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF COMPULINK (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COMPULINK (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/01/1987
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200MH1987PTC042382
5.	Address of the registered office and principal office (if any) of corporate debtor	AVMS PREMISES, 4TH FLOOR, SHREE NIWAS HOUSE, 27H SOMANI MARG, MUMBAI, MH 400001
6.	Insolvency commencement date in respect of corporate debtor	30/09/2021 (Order obtained from NCLT website on 06.10.2021)
7.	Estimated date of closure of insolvency resolution process	29/03/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MRUDULA BRODIE, IBBI/IPA-001/IP/P-01702/2019 2020/12681
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat NO. A-403, Silver Estate appt, Raghuikul Creation, Manish Nagar, Nagpur-440015 <u>camrudulkejdiwal@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. A-403, Silver Estate appt, Raghuikul Creation, Manish Nagar, Nagpur-440015 <u>cirp.compulink@gmail.com</u>
11.	Last date for submission of claims	21/10/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

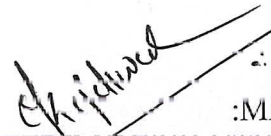
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **COMPULINK (INDIA) PRIVATE LIMITED** dated 30th September 2021

The creditors of **COMPULINK (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 21/10/2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


:MRUDULA BRODIE
INTERIM RESOLUTION PROFESSIONAL
Regd no **IBBI/PA 001/IP/P-01702/2019-2020/12681**



Date: 07/10/2021

Place : Nagpur